

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.390/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with relevant Articles of the Power Purchase Agreement dated 13.08.2019 executed between the Petitioner and Solar Energy Corporation of India Limited, invoking the regulatory, adjudicatory and inherent jurisdiction of this Commission seeking immediate directions for allowing Petitioner's Change in Law claims in relation to its 300 MW Solar Power Project in the State of Rajasthan.

Petitioner : Solzen Urja Private Limited (SUPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **17.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Mannat Waraich, Advocate, SUPL
Ms. Ashabari Basu, Advocate, SUPL
Ms. Zoya Sheikh, Advocate, SUPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Ms. Nishita Choudhary, Advocate, SECI

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the present Petition has been filed seeking adjudication of a dispute relating to the reconciliation of the amounts payable on account of a Change in Law event, viz., the imposition of Safeguard Duty, which was decided in favour of the Petitioner *vide* order dated 19.12.2023 in Petition No. 171/MP/2021. However, subsequent to the filing of this Petition, the Petitioner's claims were disallowed. Accordingly, the learned counsel sought three weeks' time to amend the present Petition.

2. Considering the above, the Commission adjourned the matter for three weeks, permitting the Petitioner to move an appropriate application for amendment of the Petition, which shall be dealt with in accordance with law.

3. The Petition, along with the application for amendment, will be listed for hearing on **25.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)